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[Shri Pranab Kumar Mukherjee] sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now, we take up clause by clause consideration.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Scheduled were added to the Bill.

MR. CHAIRMAN: The question is.

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHER-JEE: I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:
"That the Bill be passed."

The motion was adopted.

17.02 hrs.

MOTION RE: ALLEGED VICTIMI-SATION OF EMPLOYEES OF COMPTROLLER AND AUDITOR GENERAL

भी घटल विहारी वाजपेयी (ग्वालियर) समापति महोदय, में प्रस्ताव करता हूं

"कि यह सभा नियंतक तथा महा-लेखापरीक्षक के कर्मचारियों के कथित उत्पीड़न और शाल इंडिया फंडेरेशन आफ एम्पलाईज की मान्यता वापस लेने के निर्णय के सम्बन्ध में विन्न मती द्वारा 22 अगस्त, 1974 को सभा में विये गये यक्तव्य पर विधार करती है।"

विल मती की वक्तथ्य 22 प्रगस्त को दिया गय था, मगर उस पर विचार करने का प्रवमर इस मदन को इतने महीनों के बाद आज 8 मई को प्राप्त हुमा है। यह कहना होगा कि यह सदन अपने कर्मचारियों की ज्वलत समस्याओं के प्रति जागरूक नही है।

मविधान के भन्तर्गत कट्टोलर एएड भाडिटर जेनेरल का एक विशिष्ट स्थान है। उन के नपर लेखा परीक्षण की जिम्मेदारी सौंपी गई है। उन की सहायता के लिए सारे देश में हजारों कर्मचारी तैनात हैं। क्या यह आवश्यक नही है कि उन कर्मच रियों की शिकायतों पर विचार करने के लिए, ग्रीर उचित शिकायतों का निराकरण करने के लिये. कोई तंत्र हो ? प्राप को सन कर ताज्जब होगा कि जो जायट कनसल्टेटिव मशीनरी केन्द्रीय सरकार के सभी विभागों में चल रही है. जिस के मन्तर्गत विभागीय मधिकारी मीर कर्मचारी मिल कर, बैठ कर, भपनी समस्याएं हल करते हैं, णिकायते दूर करते है, वह व्यवस्था कटोलर एण्ड झाडिटर जॅनेरल के विभिन्न दक्तरों में कार्यरत नही है।

1968 से डिपार्टमेंटल कौसिल मृत पड़ी है। उसे पुनरुजीवित करने के प्रयत्न कर्मचारियों की घोर से किये गये। लेकिन कंट्रोलर एण्ड घाडिटर जैनेरल ने कोई घनुकूल प्रतिक्रिया व्यक्त नहीं की।

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भगर कर्मचारियों को प्रपनी शिकायते रखने का मौका नहीं मिलेगा, उन को विचार विनिमय का भ्रवसर प्राप्त नहीं होगा, तो फिर उन में असतोष उत्पन्न होना स्वा-भाविक है। बढ़ती हुई महगाई उस के अनुरूप भत्ता देने में सरकार की विफलता, नये वेतन मानों की माग भीर दिन-प्रति दिन क कार्य में सुविधाओं का भ्रमाव, ये ऐसे प्रश्न है, जो कर्मचारियों को भ्रान्दोलिन करते रहते हैं। लेकिन कट्रोलर एण्ड भ्राडिटर जैनेरल महोदय भीर उन के भ्रन्तांत भ्रधिकारी कान बन्द कर के बैठे हैं।

मुझे प्रफागोस है कि इम चर्चा के दौरान वित्त मती सदन में नहीं है। में अपने मिल, श्री प्रणव मुखर्जी, का प्रादर करता हूं। मगर यह कट्रोलर एण्ड अडिटर जैनेरल का मामला इम स्तर पर तय होगा, इस की मुझे प्राणा नहीं है। में किसी को उद्धृत नहीं करना चाहता हूं, मगर मुझे यह कहा गया है कि अगर आप कट्रोलर एण्ड अडिटर जैनेरल के कार्यालयों में काम करने वाले कर्मचारियों के साथ न्याय, कराना चाहते हैं, तो प्रधान मती का दरवाजा खटखटाइये, उन के नीवे कोई बात नहीं सुनेगा।

क्या कट्रोलर एण्ड अरिटर जैनेरल कोई तानाशाह है ? क्या वह मनमानी करने की छूट रखते है ? शासन-व्यवस्था में जो नियम, जो नीतिया और जो निणंय अन्य विभागों में लागू होते है, क्या वे कंट्रोलर एण्ड झाडिटर जैनेरल के कार्यालयों पर लागू नही होंगे ?

10 मई को कट्रोलर एण्ड प्राडिटर जैनेरल के कार्यालयों में काम करने वाले कर्मचारियों ने हुड्ताल की । उस से पहले पेन-डाउन स्ट्राइक हुई थी। लेकिन हइसाल एक दिन की थी। हडताल मुख्य रूप से नचे वेतन-मानों की माग को ले कर, और रेलवे कर्मचारियों की हडताल से सहानुभति प्रकट करने के लिए हुई थी।

क्या यह भाष्वयं नहीं है कि जिन रेस कर्मचारियों ने हडताल की, उन में से जिन कर्मचारियों के विरद्ध हिंसा और तोड फोड़ के भारोप थे, उन को छोड़ कर बाकी के सभी कर्मचारी प्राय वापस ले लिये गये हैं ? रेस बजट प्रस्तुत करते हुए रेल मली ने घोषणा की कि किमी की मेवा में भग नहीं होगा भीर कर्मचारियों के सत्थ न्याय किया जायेगा । रेस की हडताल करने वाले कर्मचारी वापस ले लिये गये, मगर उन की सहानुभूति में एक दिन की माकेतिक हटताल करने वाले क्ट्रोलर एण्ड भाडिटर जैनेरल के कर्मचारी नौकरी से निकाल विये गये ।

इस बारे में भ्राकड़े क्या है? डी॰ भाई॰ भ्रार॰ के भ्रन्तगंत जिन कर्मचारियों के विरुद्ध कार्यवाही की गई है, उन की संख्या 55 है, जिन में में ग्वालियर के 32, द्विबेड्स के 15 भीर राजकीट के 8 है।

श्री शंकर वैब (बीबर) उन्होंने शायद ह हडताल करने वालो की सहानुमूर्ति में तोड फोड की होगी !

श्री घटल बिहारी बाजपेथी शकर जी महाराज जा कर मुनि सुणील कुमार की प्रशमा में प्रवचन करे। उन को तस्यों की कोई जानकारी नहीं है। वह बीच में घपनी टाग ग्रंडा रहे हैं।

कोई नोड-फोड नही हुई । भीर भाडिट भाफिन मे तोड-फोड नया होगी ? कर्मचारी काम पर नहीं गये ।

भी एस॰ एम॰ बनकीं (कानपुर) : कलम तोड़े होंगे । स्ती सदल विहारी बाखपेयी : कलन तोडने की भी घटना नहीं हुई । कलन बन्द करने की घटना पहले हुई थी ।

डी ॰ झाई ॰ झार ॰ का क्या मतलब है ॰ झापको स्मरण होगा कि हमने जब 4-12-71 को डी ॰ झाई ॰ झार ॰ का कानून पास किया था, तो कहा गया था कि वह किन बानो पर लागू होगा । मुख्य रूप से पाच बानें थी :--

- (1) Defence of India
- (11) Civil Defence.
- (111) Maintenance of public order and safety.
 - (iv) Efficient conduct of military operations.
- (v) Maintenance of supplies and services which are essential to the life of the community

मगर इमसे प्राडिट का क्या सबंध है? प्रगर दो दिन प्राडिट का काम न हो, तो क्या नागरिक जीवन अस्त व्यस्त हो जायगा, युद्ध प्रयत्नो मे बाधा पड जायगी, शत्रु को मेनाई भारत मे प्रशेश कर जायेगी? कैमी हास्यस्यद बात है। प्राडिट सेवा को किसी भी कडीटी से प्रतिवार्य सेवा नहीं कहा जा सकता है? लेकिन मान लीजिये कि डो० प्राई ० प्रार० लगा दिया गया, मगर जब प्रौर विमागो मे डी० प्राई० प्रार० के केसिज वापम ले लिये गये है, तो फिर कट्टोलर एड प्राडिटर जैनरल के कर्नवारियो के साथ ही यह प्रत्याय क्यो किया जा रहा है?

जो कर्गवारो नौकरी से निकाले गये हैं उनको संख्या 48 है। जो मुमनिल किये गये हैं, उनकी मंख्या 72 है। 12,000 कर्मवारियों का बेक इन सर्विस है, जियमे वेज कट भी शामिल है। हडताल हुई भी 10 मई को। 11 और 12 मई को छुट्टी थी-दूसरा शनिवार धौर इतवार था, मगर उन दिनों की भी तनक्वाह काट ली गई। यह मधेरगर्दी है या संसदीय लोक-तंत्र है ?

तनक्वाह काटने के बारे में इनकम टैक्स डिपार्टमेट ने किवनेट सैकेटेरियट के डिपार्टमेट झाफ पर्सेनिल से पूछा था कि क्या 11 और 12 मई की तनक्वाह काटी जाय । उन्होंने स्पष्टीकरण दे दिया कि 11 और 12 मई को सार्वजनिक छुट्टी थी, इसलिये उन दिनों के बेतन की कटौती नही होनी चाहिए । इनकम टैक्स डिपार्टमेट ने जो कटौनी की थी, उसने उसको पूरा कर दिया लेकिन वह निर्णय ए० जी० झाफिस पर लागू नही होता है। यह सरकार एक हैं या टुकडो से बटी है।

हडताल एक आनिम हिथियार है। हडताल हो या नही, इसके बारे मे मनभेद हो सकता है। लेकिन हडनाली क्मंबारियों से निबटने के लिये हम अलग अलग मापदड तो नहीं अपना सकते। आपको याद होगा कि गोदी कर्मवारियों ने हडनाल की थी। उनके साथ समझोते की बार्ता हुई और रास्ता निकाला गया। अभी 13-3-75 को इंडियन आयल कार्पोरेशन के एम्प्लाईज ते पेन-डाउन स्ट्राइक की। उनके साथ भी बात बीत करके हमने उनकी उचित शिकायते दूर करने का प्रयस्त किया। फिर आडिट कार्यालयों मे काम करने वाले कर्मवारियों ने ऐमा कौन सा पाप कियाहै, जिस की सजा उन्हें जीवन भर भगननी पडेगी?

हडताल के दौरान क्या हुआ, इस संबंध में दो उदाहरण सदन के सामने रखना चाहता हूं। सबसे प्रधिक उत्पोडन ग्यालियर में हुआ है। ग्वालियर मेरे चुनाव क्षेत्र का केन्द्र है। गायद ग्वालियर का यहो प्रभिशाप है कि उसने मुझे प्रनिनिधि के रूप में चुन कर इस सदन में भेजा है। ग्वालियर में पुलिस ने जैमा जुल्म किया, उसकी कोई मिसाल नहीं है 8 मई को ग्रांडिट के दो कर्म बारो श्री राधुलाल मर्मा भीर श्री भ्रार० के० बंसल, रेलवे स्टेशन पर गये थे । उन्हें रेलवे स्टेशन पर पकड़ लिया गया । भाडिट सप्लाई के भ्रान्दोलन से उस समय कोई संबंध नहीं था । क्या रैल कर्म बारियों के प्रति सहानूसूति प्रकट करना भी कोई जुमै है ?

9 मई को कर्मवािंग्यों को घरों में मुस कर गिरफ्तार किया गया। मीरतों मौर बच्चों को घपमाितत किया गया। उसी दिन 92 कर्मचारी ए० जी० दफ्तर के सामने फकड़े गये। वे माित्तपूर्ण ढंग से दफ्तर में न जाने के लिये कह है थे। पुलिस ने उनको पीटा। 10 मई को भी गिरफ्तारिया हुई।

जो कर्मचारी नौकरी से निकाले गये, उनकी मदद के लिये सब कर्मचारियों से रुपया इकटठा करना क्या कोई अपराध है? 15 जून को उन लंगो की सहानुभूति में एक सभा करने के लिये श्री दिवाकर शर्मा को घर से रात के 2 बजे पकड़ा गया । आडिट के कर्मचारी को हथकडी डाल कर बाजार में खुमाया गया । यह तो हम ने स्मगलरों के साथ सी नहीं किया है। तस्करों को संरक्षण देने वाली सरकार अपने कर्म्बा-रियों के साथ एँसा व्यवहार कर, यह शोधा नहीं देता है।

पैसा इकट्ठा करने के जुर्म मे घषी तक ग्वालियर में दो कर्म वारी निकाले जा चुके हैं-श्री बुबे घौर श्री बंगाली बाबू। उनका यही जुर्म था कि जो लोग नौकरी से निकाले गये, उनके बीबी बच्चों के पालन के लिये उन्होंने घौर कर्म चारियों से पैसा इकट्ठा किया। इस देश में धब यह भी जुर्म हो गया है।

राजकोट में शान्तिपूर्ण प्रदर्शन हुआ। या। मुझी ध्रफसोस है कि पुराने विल मंत्री महोदय ने इस सदन में गलतबयानी की ।
उन्होंने कहा कि राजकोठ में इनटिमिडेशन
भीर नायलेंस हुआ । मेरे पास पुलिस द्वारा
दी गई चार्जनीट की नकल है । उस में
इनटिमिडेशन या नायलेंस का कहीं भी
जिक्र नहीं है । उस में इतना कहा गया है कि
उन्होंने शान्तिपूर्ण प्रदर्शन किया था, भीर
शान्तिपूर्ण प्रदर्शन इस लिए किया था कि एक
कर्म नारी को मुख्तिल कर दिया गया था ।
4-30 या 5-30 बजे तक शान्तिपूर्ण प्रदर्शन
दुया । डिफेंस घाफ इंडिया रुख को लागू कर
दिया गया, कर्म चारियों को गिरफ़्तार कर
लिया गया और नौकरी से निकाल दिया गया ।
वहां खांतक का वातावरण पैदा कर दिया
गया । ट्रिवेड्स में भी ऐसा ही हुआ है ।

में यह जानना चाहता हूं कि इन कर्मचारियों के बारे में क्या होने जा रहा है। क्या
सदन प्रसहाय है? क्या इस सदन के सम्मानित सदस्य इन कर्मचारियों को न्याय विलाने
की स्थिति में नहीं हैं? क्या कर्मचारियों को
स्थान में नहीं हैं? क्या कर्मचारियों को
मरने दिया जायेगा? क्या कर्ट्रोलर एंड झाडिटर जैनेरल को मनमाने इंग से म्याचरण करने
की छूट होगी? माखिर इम सरकार की
कर्मचारियों से निबटने की, श्रम के साथ
व्यवहार करने की, एक नीति होगी या नहीं?
कंट्रोलर एंड प्राडिटर जैनेरल उस नीति के
भन्तर्गत भ्रायें या नहीं? वह एम्पलाईव की
कोई कनसल्डेटिव कौसिल बनायेंगे या नहीं?

रेलवे कमंबारियों ने हड़ताल की, मगर आल-इंडिया रेलवेमैंन्ज फ़ैडेरेमन की, जिस ने हड़ताल का नोटिम दिया था, मान्नता बायस नहीं ली गई। मगर कंट्रोलर एंड आदिटर जैनेरल ऐसे हैं कि लन्होंने एम्पलाईब फंडरेसन को सो काख नोटिस वे दिया कि बताओं, पुम्हारी मान्यता ध्यों न वाग्स ले ली बाये। रेलवे में बहु यह नहीं हुखा है। रेलवे की सेवार्ये आवश्यक सेवार्ये हैं; जन के भंग होने से समाब का जीवन अस्त-ध्यरत होने की आर्थका

[श्री मटल बिहाती वाजपेयं]

निकित वहां फ़ोड़े रेमन को मो काख नोटिस नहीं दिया गया, जब कि ए० जी० म्राफ़िस की फ़ोड़ेरेशन को नोटिस दे दिया गया।

वर्मेवारी फ्रेंडरंणन ने तस नोटिस का अवाब दे रिया, मसर अव कंट्रोलर एंड ग्राहिटर केनेरल वृष्यो साथ कर नेंडे है। मो काव नोटिस अभी तक कागम है। कर्मेवारियों से कोई बात नहीं हो रही है। कर्मेवारी दफ़तर के बाहर मीरिय नहीं कर सकते । वे डरे हुए हैं, भयभीत है। किस पर फ़ शिव्म का आरोप लगाया जा रहा है ? क्या शोकतंत्र में कर्मेवारी अपनी जवित शिकायतें भागित्रण गंग से नहीं एक संग्रेगे? क्या अन की शिकायतों पर विचार करने के लिए कोई तंत्र नहीं होंगा?

मैं इस मामले में बहुत दूली हूं। रैलके कर्मचारियों के लिए सदन ने झावाश उठाई, सरकार ने सुना झीर रैल मंत्रों ने सहानुभति से विचार करने का झाण्यापन दिया। मगर ग्याडिट एम्पल ईंब के लिए कोई सुनने को तैयार भहीं है।

मैं कोई कठार बात न्ही कहना चाहता। लेकिन बाज मनर मंत्री महीदय की भीर से कोई संतोषजनक उत्तर न दिया गया, तो कर्मचारी संबंध करेया न क³, उन के लिए मुन्ने संबर्ध करना पड़ेगा और मैं कोई ऐसा कदाम लठाऊंगा जो मैं लठाना नहीं चाहता।

मगर हम कब तक यह बर्दायत करते नहेंगे?
आज तक की चर्चा के लिए मैं क्ष्मा था । श्री
मुकर्जी की कंछनाई में जानता हूं । देखे
कि बह क्या उत्तर देते हैं । में श्रामा करता
हूं कि सदन के सम्मानित सदस्य उन उत्पीड़ित
कर्मचारियों के पक्ष में ग्राप्ती ग्रावाड उठायेंगे
और जो कानों में रुई काले नैठे हैं, उन तक उन
के बुख दर्द को पहुंचाएगे, ग्रन्यचा ग्रगर
मसंतोच भीतर ही भीतर चुमड़ेगा, तो कभी भी
विस्फोट का रूप ले कर फुट पड़ेगा ।

MR. CHAIRMAN: Motion moved:

"That this House do consider the statement made by the Minister of Finance in the House on the 22nd August, 1974 regarding the alleged victimisation of the Employees of the Comptroller and Auditor General and the decision to withdraw the recognition from the All India Federation of Employees".

SHRI DINEN BHATTACHARYYA (Seerampore): Sir, I fully support and jom my voice with Shri Vajpayee who has vory ably put the longstanding cases of the employees of the Audit and Accounts Department throughout India.

My first point is this. I want to know whether the Government have ever declared the employees of the Auditor General's Office us essential services. If they have not done so, how can they apply D.I.R. against the employees? The statement about which Shri Vajpayee has also mentioned was a misleading statement made by the Finance Minister. He said in his statement that the employees who have been arrested and victimised committed violence. Shri Vajpayee has given example. I have also got the copies of F.I.R. and chargesheets given by the police. In Rajkot, nine employees were prosecuted. But, nowhere you will find the charge of violence. They simply shouted slogans and they joined the strike. These are the offences for which they had been arrested and detailed under D.I.R. D.I.R. has been misused in this way in the case of the employees.

Sir, this is a very important department in all respects. Even the Administrative Reforms Commission has stated that it is a watchdog of our finances. Ever since the existing Auditor-General came to hold that Office, the frouble started.

Before that there were good relations between the management and the employees but since this gentleman took over, he marrily goes on with the autocratic actions as he is appointed by the President and there is no body to check him in any way. The employees hav2 repeatedly given representations and have also approached the Central authority but nothing has been done uptil now.

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I learn that till today 6,000 employees are suffering from break in service. Is it true or not? If not, please supply us the total number of employees in whose case there is break in service or who have been suspended or whose services have been terminated. Please inform the House as to what the Government is going to do, so that normalcy in this Department throughout the country may be restored. As Mr. Vajpayou has also pointed out there is no minimum right of functioning as a member of the Employees' Association there. Why is it so? In other departments of the Government the employees have the right to function constitutionally as a representative of the Association. A show-cause notice was issued to this Association and it was practically de-recognised. I ask why an opportunity for dialogue and negotiation on matters relating to employees is denied to them. Government has taken a decision in respect of railway employees. These employees also went on strike in support of the Railwaymen strike on 10th May. On 11th and 12th May, there were holidays. On 13th they withdrew from the strike. I do not understand why the Government has not so far been able to decide to restore the two-days (11th and 12th May, 1974) wage cut to these poor employees.

At the present moment there is functioning joint machinery for negotiation in other departments. There was such a machinery in the Audit department also but as Mr. Vajpayee has pointed out it was practically disbanded during 1968 to 1970. After 737 L.S.—14

that again the functioning of that negotiating machinery started.

But, after this token strike, this machinery has been completely made infructuous. All the doors have been closed down. There is no way been closed down. There is no way of negotiation on any matter. Whatever importance they may have, they have no scope to place their grievances before the authorities. Therefore, this attitude must be checked immediately. Sir, this is a very important thing.

MR. CHAIRMAN: Go ahead. But, do not repeat the point.

SHRI DINEN BHATTACHARYYA: No question of repeating. But, this is very important. Why should they not hear the employees' grievances? Where will they go? There is no system, there is no way out and there is no channel to approach the authotitles The grievances may or may not be acceptable to the authorities, but, at least, they must have the opportunity to put the demands before the concerned authorities. They have already issued the show cause notices for derecognition of the Association of the Audit Employees. Why don't you end it here and now? Let this association function constitutionally and let them have a full say on any matter concerning the grievances of the employees as a whole.

Now, some victimisation has already taken place. Over and above break in service, suspension and termination of service, you have debarred them from appearing in any examination for any promotion. In the name of loyal employees, the claims of the regular employees are being superseded by that of the junior employees. This is the policy of divide Twentyseven thousand and rule. employees participated in the strike. They are not even allowed to cross the efficiency bar. Their increment is also stopped. The general increment, usual increment, is stopped in

an illegal way. They are not even allowed to send any deputation for any purpose or for meeting any authority so that they may put forward their claims before particular authority. They are not allowed to appear in any all India competitive examination or in any interview for appointment to any higher post in any other department. But the other employees of other Government departments have the privilege to appear in certain examinations for promotion and better chances in any other department. Here, in the case of the Accounts Department, you have snatched the privilege. these things are continuing and the Government is keeping silent for what reasons, I do not know. This has been again and again raised herc; several times. His senior colleague made a statement here. His statement was mis-leading. He must clarify. Where is the charge of violence against persons against whom cases are still pending in Rajkot and other places? I have got a copy. No charge of violence against anybody. Shouting cannot be a charge of violence. participation in the strike cannot be a charge of violence or asking the colleagues to join the strike cannot be a charge of violence. The Finance Minister made a statement here in the House giving a mis-leading impression that they are committing violence The Government have to clarify that. The second point is. whether the rights that they were enjoying prior to the strike will be restored or not, whether the socalled notice on the association will be withdrawn or not and whether they will have the minimum right to function in the association just like the employees of other Government departments?

So he must clarify the point that I raised.

Lastly, I would plead with him to kindly see that normalcy comes back and the case against employees who have been victimised either in the form of termination of service, or in the form of break in service or in the form of suspension or in some other form are immediately withdrawn so that there way not be any grievance on the part of these employees that inspite of the issue, being raised in the Parliament the Government made no justice to them.

SHRI S. M. BANERJEE (Kanpur): I congratulate my hon friend, Shri Vajpayee, on bringing this motion before the House. We have been trying since the last six or seven months to bring it up here, but every time something has come in between; sometime it is Tulmohan Ram, some other time it i, Jayaprakashji our respected leader Somebody came in the way with the result 4that this discussion did not take place Now on the last but one day of this session--we are adjourning tomorrow-at least this discussion has come up before the House.

As far the employees of this particular department, headed by the all powerful Comptroller and Auditor General Shri Bakshi, for whom I have the greatest regard, 15 in Trivandrum, 33 in Gwalior and 9 in Rajkot are being prosecuted under Rule 119 (a) and (b) of DIR, although this particular department was not declared as essential retroice after the strike took place Because it was not declared an essential service, I do not know how they brought it under DIR. In regard to other departments, all the cases practically, with the exception of a very few. have been withdrawn in the railway department As for other departments like P & T and income-tax, all the staff who went on strike have been taken back.

The strike took place on the 10th May. The 11th was a second Saturday and 12th Sunday. It was withdrawn on the 13th May, an announcement to

this effect being made on the 12th itself. There were 5 terminations in the income-tax department, 22 in Printing & Stationary and about 40 in the P & T department. All of them have been taken back. The number of suspended employees in all other departments (excluding Railways) is less than those in the audit department alone.

Surprisingly nobody has been taken back. In Gwalior, I met some of these victimised employees. They told me that they were busten mercilessly, their family members were tortured. Even among the railway employees, some of them were not tortured to this extent as the employees in Gwalior and in Rajkot. There was no question of violence. The charge against them was that they shouted slogans. If shouting of slogans is violence or intimidation, then Shri Stephen should be put behind bars because he is shouting here from morning till evening.

Break in service was imposed on 12,000 employees out of the total of 27,000 employees. Even today it has not been regularised in respect of 6,000 of them.

What are their disabilities.' They are debarred once from appearing in their departmental examinations. There is no permanent negotiating machinery functioning. There is no JCM functioning. All facilities to the Association have been withdrawn. In regard to the railwaymen's strike, the All India Railwaymen's Federation have not lost their recognition I am happy about it.

They have not been debarred. They are having the PNM. The Compttoller and Auditor-General, the CAG enjoys a peculiar position under the Constitution. He has actually dealt with them shabbily. Article 148(1) of the Constitution says:

"There shall be a Comptroller and Audity:-General of India who shall

be appointed by the President by warrant under his hand and seal and shall only be removed from office in like manner and on the like grounds as a Judge of the Supreme Court."

Both the Houses have to he consulted if he has to be removed. He holds office under the pleasure of the President. When Mr. Girı was the President, he did say that those persons should also be taken back along with the railway employees. When Shri Chavan was Finance Minister, he made a conciliatory statement in response to a call utention notice or under 377 from me, Shri Limaye and Shrı Vajpayee and he said: wait. He was having some talk with the CAG. In 1960 the audit people went on strike. At that time A Roy was the CAG and Morarji Desai was the Finance Minister. All those people were taken back. Mr. E. h. Joseph one of the heroes and leader of the audit employees, was also reinstated. In 1968 when the strike took place Shri Ranganathan was the CAG and he did not resist their reinstatement. The resistance of the present CAG Bakshi, is the fust insthince; he refuses to recognise the union; he refusek to talk to them. On every matter they have to demonstrate. I congratulate the audit employees through out the country for having the courage to fight this autocrat. The Prime Minister should intervene and the Government should give an assurance that whatever is applicably to the railway employees should be applicable to the audit employees. Shri Vajpayee said that if the Government did not give a satisfactory reply, he would ask them to start an all India agitation. He feels so bad about it. As a victlmised employee, I know what is happening in Allahabad and other places. The A. G. of that particular place is behaving like a Hitler and is trying to victimise all those who are working there. He may occupy a peculiar position under the Constitution; still the CAG is a creature of

[Shr: S. M. Banerjee]

the Constitution and he should be summoned here in this House and he should be impeached according to the provisions of the Constitution, unless things are set right. We cannot tolerate this situation any more. The time has come when Shri P. K. Mukherjee should act with the courage of his conviction. The CAG is not above law. He must realise his position I hope the hon. Minister will give a satisfactory answer to the questions raised.

भी राम सहाय पांडे (रानन्दगाव) : समार्गति महोदय,

सभाषित महोदय जराषोडे में बोलिये एक-दो दूररे नोग मों दोन गंचाहते हैं मीर निनिस्टर साहब को मो जगब देना है।

श्री राम समाय पाँडे समापति महोदय. काम्पदोलर एण्ड भ्राडिटर जैनरल के दफतर के कर्मवारियों की हडनाल परश्री बाजपेयी जो ने जो सबैदना प्रकट की, उन की भावनाओं को मैं बहुत इञ्जत करता हु। श्रम कील समाज के प्रति, श्रमिको के प्रति हमारी हमददी सदैव रहती है। सदन की भी सीर पार्टी की भी। केवल दिष्टिकोण का भन्तरहो सकता है। लेकिन जहा तक महानुभूति की बात है, जहा तक उस की लामान्वित करने की बात है, उन की कोई कब्ट न पहुंचे, वहा तक कोई मत्-चेंद नहीं है। लेकिन बान कहा से कहा बनती रेलवे को हडतान हर्ड. रेलवे जनता की सेवा का प्रनिष्ठान है, उस से इस का कोई सम्बन्ध नहीं है। इस में काम करने बाले लोग बाब हैं माय । हम जानते हैं कि उनके भी अपने हक हैं, उस के प्रति हम श्राय क है, सहानुभृति रथते है। लेकिन रैलब जो पश्चिमक युटिलिटो कन्मन है जससे यह जुड़ गया, यह बहुत कु उचित बात नही है। जन को भ्रम्नी मान है तोसरे पे कमिशन की रियोर्ड के अनुसार जिस में यह राय दी गई की कि 330-550 ए० का देतन-मान .

सभापति महोदय : आप का मतलव है कि कोती वामन का नाता नहीं हैं।

की राम सहाय पांडे जी हा। कोई स्रोवित्य नहीं है। यह बाब लोग हैं, कलम पकड हड़ताल कर सकते हैं, वह सख्दूर नहीं हैं जो फैक्टियों में काम करने हैं। लेकिन इन की भी खाबश्यकतायों हैं। बेतन-मान सगर कम है तो सोचा जा सकता है। तो तीसरे पे कमीशन के सन्तार 330-550 के बेनन-मान से ससताय बढ़ा। भीर लोकतंत्र में प्रमताय की समिव्यक्ति हड़ताल हो सकती , कलम पकड हडनाल हा सनती है बाहर निकलने को, न काम करने को हड़ताल हो सकतो है। उस में 12,000 लोगों की मर्बिम में बेक खाया, 48 को निकाल देना, भीर 72 को मन्येड कर देना, मैं सरकार में कहगा कि बह इम बारे में महानुभृति से संचें।

मै इन की हड़ नाल के, मजदूरों की हड़ नाल से सिश्र मानता हूं क्यों कि इन के उर परिवार का ज्यादा दायित्व होता है। उम का कारण यह है कि मजदूर के परिवार में दो, तोन झादमी काम करने हैं, और इन बाबू लोगों के यहा एक ही झादमी काम करता है इसलिये परिवार का दायित्व ज्यादा है। जैसा बाजपेयी जी ने कहा कि जेल के की हड़ ताल ममाप्त होंने के बाद हिमा करने बालों को छोड़ कर, जैसे झाप ने सब को ले लिया, वैसे ही इन को भी ले लीजिये। इस से एक झक्छा बातावरण बन सकेगा जिम में हड़ नाल की प्रृत्ति भी कम होंगी।

मेरा ऐसा विचार है कि विरोधी दलों के लोगों का काम करने का एक मापदंड होना चाहिये। जैमी हमारी प्राधिक स्थिति है वह प्रक्शे नहीं है, भीर साथ ही धाप इनफ्लेमन की भी जिकायत करते हैं। इसिलये नोट छाप कर आप कीमतों को नीने नहीं बा सकते। इस सम्बन्ध में कही न कहीं कोई संकस्प, कोई लक्ष्मण रेखा खीचनों पढ़ेगी जहां पर धाप उन की सहायता करे, सहानुमृति प्रकट करें, उन को करार भी उछाये, जीवन की धारा के साथ

उन को भी लायें। लेकिन नोट छापने की स्थिति पैदान हो जिस से इनक्लेशन हो। तो कम में कम प्रत्योक क्षेत्र में चाहे फैंवटी हो, बाबु हो, कोई भी एक ऐ मी वंश्व अवीय योजना बनागी किस में एक इंडिट रल टस्ट हो ताकि हडताल की प्रवृत्ति को प्रीत्माहन न मिले ग्रीर सामान्य का से समझीते की स्थिति को लाये, उन को द्राधिक से द्राधिक सुविधायें दें। भैमे द्रागर पे कमीशान के ग्रनसार 330-550 का बेतन-मान कम है तो हम समझौते से बात करे। हड़ताल धान्तिम धास्त्र है। जब कही कुछ न हो तब इस्ताल करनी चाहिये । जैसा माननीय वाज-पेयी जी ने कहा वहा यह कहा गया कि प्रधान मंत्री के दरवाजे खले है न्याय के लिये। मै साध्याद देता है। वह दरवाजे मदा खले है। इस से प्रकट होता है कि प्रवान मंत्री के प्रति लोगों मे प्रास्था है। ग्रोर क्या चाहिये ग्राप को । यह प्रश्रात मंत्रों के दरवार्ज के धन्दर बैठने बाले ही लोग है जो यहा काम करते है, चाहे वह किसी विमाग का मंत्री हो, प्रश्नान मंत्री की म्रोर मे ही वह काम करते है।

इसिलये मेरा कहना है कि जो सजः उन को वी जारही है वह न दी जाय। तो करन उन को पहुंचाबा गया है उस पर महानुस्ति के साथ सोचा जाय थोर एक शांत वातावरण का स्जन किया जाय। को सिंबस महत्वपृण है। पी ०ए० सी० में भाप लोग ही बैठ कर पृष्ठते हैं कि कहिये क्या हुआ। और फिर यह संस्था भी स्वंतंत्र है, राष्ट्रशति के पित उन का दायि व है। माननीय वाजयेयों की भावना का समर्थन करता हूं भीर सरकार से निवेदन करता हं कि कोई ऐसी रियति न भाजार जिस से उन का भसंती की सीर वहाँ।

SHRI P. M. MEHTA (Bhavnagar): Mr. Chairman, I want to say that the behaviour of the Government against their own employees amounts to naked aggression. What happened in the office of the Comptroller and Auditor-General of India? On the 7th June

1974 there was a demonstration in a peaceful manner. In accordance with the Constitution, they have a right to demonstrate, or associate themselves with the demonstration, in a peaceful manner. Long before, they had placed before Government a charter of their demands. But the Department never cared to listen to them, never responded to their demands. Ultimately, they were compelled to demonstrate on the 7th June 1974. For that offence they were arrested under the DIR. This 1s gross misuse of DIR. That is why I say that this is aggression by Government against their own employees. Even though there was no violence in the office of the Auditor General at Rajkot, yet 9 employee: were arrested. The charges given to them clearly state that there was no violence. Sir, with your permission I will read the charges against them. first in Gujarati langunage, and then the translation. (Read in Guiarati). Now I will give the English transla-

श्री एस० एस० वनजीः सभझ गर्है। उन्होंने क,यदे का उल्लंघन कियाः

SHRI P. M. MEHTA: There is no mention of violance even in the charge sheet of the Police themselves, and yet they were arrested under DIR section 119(3). The then Finance Minister, Mr. Chavan, misled the House. On 22nd August, 1974, he said in the Lok Sabha:

"On 1st May, 1974, the All India Non-gazetied Audit and Accounts Association served a strike notice on the Comptroller and Auditor General The notice was for an indefinite strike from 6.00 A.M. on 10th May 1974. It was to be preceded by ; pen-down strike on 8th and 9th May.

The strike affected about 20 Audit and Accounts Offices in the country. In the offices at Rajkot and Gwalior, there was gerious intimidation and violence by some of the striking employees with the consequence that

Victimisation of C. & A. G. Employees (M) C. & A. G. Employees (M)

[Shri P. M. Mehta]

they were arrested by the police. The strike was withdrawn on 13th May, 1974."

This is an absolutely false statement. The incident occurred on 7th June, 1974, but the Finance Minister says that in connection with the notice of the strike and the strike the employees were arrested. The Finance Minister has not only misled the House but he has deliberately given false information. Therefore, it is the duty of this House to ask the Government that the case against these 9 employees and others pending in the courts under DIR section 119(3) should be immediately withdrawn and the Comptroller and Auditor General should be asked to give an explanation and he should be penalised.

SHRI P. G. MAVALANKAR (Ahmedabad): Let me at the outset say how much we appreciate Shri Vajpayee's bringing this motion, because without such a motion and discussion, not only these employees of the AG's office all over the country would continue to remain under a hanging sword, but the question of accountability of the Comptroller and Auditor-General to this House would also have remained unattended and unsolved. Therefore, I am very glad, and I congratulate my estcemed triend for bringing this motion.

The matter is very scrious on several grounds. First and foremost, we have to decide whether the Comptroller and Auditor General of India is accountable at all, and if he is accountable because the Constitution of India says that he is accountable, then he is accountable to whom and in what manner will his action be brought to book? If this House finds that what the AG's office, and particularly the Auditor General does is something which is not in tune with his duties and obligations and rights as laid down in the Constitution, then what are we to do? There must be surely some way of bringing him to book.

Of course, my hon, friend Baneriee read out the Constitutional provisions. Articles 148 to 151 make mention of the functions of the Comptroller and Auditor-General of India, but nowhere does it mention that the Auditor General has such wide powers of doing whatever he likes irrespective of what happens in the other parts of the Government and public sectors in regard to dealing with the employees of his department. Therefore, where does he get these powers? Surely, he does not get this power from the Constitution; he does not get this power from the general practice obtaining in this country.

Sir, as a matter of fact, it is a well established principle and a well established practice in all democracies, and I would say in all civilized and progressive countries of the world, that employees have a right to come together, form unions, establish consultative machinery with the employers and go on getting their grievances redressed.

If the AG's office does anything which comes in the way of this normal practice of trade union activities is it really permissible and if it is not permissible can we keep quite and can we show a posture of helplessness? All these months I am afraid we are having a posture of sheer helplessness although we call ourselves, this Parliament, supreme, not sovereign, but supreme in many respects. This House and this Constitution which is soverign by which we govern, cannot take any action against this kind of intimidation, which really is not an intimidation by the employees on the AG, but by the AG on the employees. It is the other way round. Therefore, this high-handedness, this arbitrary action, this cavalier fashion in which AG and his senior colleagues are behaving with the vast number of employees must be put to an end. Therefore, I must really spell out this important implication of the whole matter. It is not a question of some few hundreds or some few thousands employees of this

country who are in distress; it is a question of certain fundamental principles of democratic functioning which are involved in this.

Therefore, I want to know from the hon. Minister what is the Government's attitude in general towards trade union activities? Are they going to tell us that they will not have any legitimate trade union activities in their public sector, in the Government departments? I am sure, he will say, "no, no, the attitude of the Goverment is very good and sympathetic." If he means sympathy by taking absolutely an uncalled for action against the employees whose only fault was that either they were fighting for their own demands or they were expressing sympathy for their fellow brethren in other walks of activities whether it is railway or other governmental activities-then I am sorry, this House cannot tolerate it. Therefore, I want to say that all this intimidation, thereats, suffocation, which are being experienced by these employees are something which this House cannot tolcrate even for a minute.

I do not want to repeat the grounds which have already been covered very ably both by Shri Vajpayeeji and my friend, Shri Prasannabhai Mehta, when they talked about what happened in Rajkot. I also know because I met these people, not once, but several times. But I am quite sure of the fact that even the police did not say that these employees committed any act of violence But the action taken against the employees on the charge was that they committed an act of violence. This is a strange way of hehaving. When the Government's own machinery-the police says that the employees have not done any violence and the AG's office says that violence has been committed, I want to tell the Minister that it is not good on their part to say so.

Shri Chavan gave an answer, when he was the Finance Minister, which was not only inadequate and incomplete, but mas very misleading, far from truth. But like the employees in Rajkot office and elsewhere, either in Trivandrum or in Gwallor and other places; what did they do? After all, they were on a token strike, on a pen-down strike, on a short duration strike, which was in nuture of registering a protest and to express sympathy with other striking people or other striking brethren.

Mr. Chairman, just now, you are acting in the capacity of a Chairman. But vou are also a very well-known trade unionist, You are very much concerned with the problems and rights and welfare of the labourers and workers in the whole country. I am quite sure, therefore, you will agree with me when I say that it con never he considered a crime, much less a s'n, for one set of employees to do something by way of expressing sympathy with other sets of employees. After all, the workers of this unit or that unit, ultimately, all belong to the same fraternity. They are all wage earners and they all have certain common goals, certain common ideals and certain common programmes of action.

18 hrs.

How is it that the Auditor General 100k a series of unfortunate, extraordinary and terribly oppressive mea-Sures against these employees? My hon, friend, Shri R. S. Pandey, was saying that, after all, they are Babus: now. Sir, the Babus cannot make a revolution in terms of destroying the State and removing the Government by violent means All that the Babus can do is to go on strike. That is what they did. But what did the Government do in return? They used DIR. Have you enacted the Defence of India Rules for the defence of A.G. against their own employees? What is the idea?

This continued hanging sword on these unfortunate fellow citizens is a very serious matter. You will be shocked to know the steps taken by the A.G. against these employees, Mr.

[Shri P. G. Mavalankar]

Vajpayee has already given the figures: 48 dismissed, 72 suspended and 12,000 having a break-m-service including cut in Salaries Pay. And, Sir, about these 12,000 people, look at the treatment meted out to them. I would like to read out, (1) they are debarred from appearing in the departmental examination; (2) they are superseded in promotions; (3) they are not allowed to cross the Efficiency Bar; (4) they are not considered for sending on deputation; and (5) they are not allowed to appear in any all-India competitive examination or in interviews for any higher post in any of the departments.

I would like to ask. Is this democracy or is this nothing but short of high-handed dictatorial, authoritarian, totalitarian, regime? What are we in for? I want to conclude by saying that the Government must take not only an earnest and sympathetic and just view in the matter but, after what they have done with regard to Rollway employees, with regard to Dorkyard employees, and the like, they must take a very immediate, concrete and realistic view of the whole matter and see to it that they create a climate of goodwill so that no further ill-will, no further bitterness, continues. After all, in the interest of efficiency of the A.G.'s departments all over the country, this should be done Let the Government take immediate steps to ensure justice, to create goodwill and to create a climate of normalcy back into these departments and withdraw all the cases, wrongly and falsely made against the employees of the various units of the A.G.'s office. If they do it, I am quite sure, they will have helped in restoring normalcy. But if the Government does not see reason and does not make amends, I dare say they will have to face the dire consequences

वी जनेश्वर मिश्व (इलाहाबाद) । सद्यापनि महोदय, माननीय बाजपेयी जी ने जो प्रस्ताव पेश किया है, उसका मैं समर्थन करते हुए यह निवेदन करूंगा कि कड़ोलर एक्ट आडीटर जनरल के कार्यां क्या में काम करने वाले लोगों के खिलाफ पिछले दिनों जितनी कार्यवाहियां हुई हैं, असर वे सारो की सारी हिन्मा और तोडकोड़ की कार्यवाही हैं, किन्सु अलहदा किस्म का मारंगोलनात्मक कार्यवाहियों के निये हुई है, तो उनको वापम लेना चाहिये। मैं ममझना इकि रेन महालय ने वित मंत्रालय के निये एक मार्ग प्रमस्त किया है।

कंट्रालर एण्ड ग्राडोटर जनरल वक्शी साहव शायद अपने को इन लोक-सभा भी-मरकार से भा भनहें वा भीर करर पिन्त मानते है भीर वह यह मानकर चलते हैं कि वह स्वायत है। उनके बारे में हम यहा बहस भी नहीं कर नकन है। यह लोक-पभा उन पर मूक्दर्गक बनकर बहुन दिनां तक नहीं रह सकती, क्योंकि उनके ग्रहमकपने के किस्मे एक नार्यात्य में नहीं विस्व सभी कार्यालयों में मूनन को मिलन है। उनको वजह से जिनने दूसरे वहें ग्राकारी हुहै, उनके भी दिमाग विश्वहत्त जा है है।

राजहाट थ्रोर खालियर के किस्से भ्रापको सुनने का निले है। यह भा सनने का मिला है कि 12 हजार कर्मचारा है जिनकी सेवाभ्रों में भग किया गया है लेकिन भ्रभी तक उसकी खत्म नही किया गया है। मैं इलाहाबाद का केवन एक किस्पा बनाना चाहना हं। वहां के ए० जी० जीयरय साहब है। भ्रापकी हो पार्टी के माननीय सदस्य श्री छंटेलाल जी, भ्राच के 15 दिन पहले उस दफ्तर के सामनें गये क्योंकि बहा के कुछ लांग भूख-हड़ताल कर रहे थे। मुझे वहा बनाया गया कि श्री छंटे लाल जी उनके दफ्नर के सामने 3 थंटे तक बैठे रहे भीर उन्होंने उनका ईन्टरच्यू की इजाजत नहीं दो। इससे पना चलता है कि कितना ए० जी० का दिमाग बिगड़ गया। इसही है कि

छोडेलाल पहले सबद् सदस्य नही ये, उस दमन के बायू वे । लेकिन इस बस्त तो वे संपद-सरस्य ये । इस लिये ए ० बी ० का इनना दिसाग बिगड गया है कि वे बार छोडेलाल तोन चंडे तक वैंडे रहें, उनको इटरब्यू तक नही वी गई। मुझे बाबू लोगों ने नहा कि अगर तुम होते तो दो मिनट नही बैंडने उनका पर्दा उठाते और भोनर चले जाते। तो छोडे नाल बी का बहुत बडा भागान हुया।

ए० जी० भ्राफिप के बाद लागों की जा बदरहड एवोसिएणन है, उसके जनरल गेकटरी क्रपासिह श्रीबास्तव है। उनको जयरय साहब ने मुम्रतित कर दिया। मने ए० जी० प्राफिन से खबर मिती कि दक्तर मे पुलिस और पी ० ए० मो० के जबान गये है, तो मै वहा गया। बाब लोगो ने कहा कि देखा, यह पूलिस चाई है। तो हमने कहा कि जब तक आपका और ए० जो ० का झाडा ग्हेग, मैं बीच में नहीं बाऊ गा. लेकिन चिक मरकार न पुनिय के भेज दिया है, इनिलये मेराकाम हो गया है स्रार में यहा बाऊ गा बीरद व र दगा। वहन समझाने ब्झाने के बाँद किमी तरह म प्रिय गई और झगड़ा खत्म हो गवा। जगरय माहब न हमारे सामने कहा कि ये दक्तर के बाबू लोग काम नहीं करते है, बल्कि वैकरकागज की पानी फैका करने है। उन्हान यह भी कहा कि ग्राप जितने चिन्ति है इनके बारे में, श्रीर समझने है कि नकी हालत खराब है, ग्रनल मे इन लोगों की हालत हमारे से भी भ्रच्छी है। तो मैन जयरब साहब से यही कहा । कि ग्रागर इनकी हालत बेहतर है तो तुन ब। बगरी क्या नही कर लेते, भाने दफ्तर में अफ परी वया कर रहे हा?

माज हाजत यह है वि जा ितनी ही बडी कुंसी पर रहता है, वह माने से छोटे लोगा को समझना है कि हमने वेहनर हालत मे हैं। बड़े मफसर समझते हैं कि बावू हमने मच्छे हैं, बहुनर हालत मे है और बाबू ममझते है कि चपरासी की हालन हमने बेहतर है। इस समय हिन्दुस्तान की नीगरणाही को यह रोग स्वा हुमा है। जयर गाहब ने भी यही नहा । हपा-शकर श्रीवास्तव श्राज भा मश्रीता है। भव-रहाल के दोरान सम्यान। बल इ बात पर हो सका कि यह मृगिन न है यह केवल दफ्तर में इंदरहुंड के कार्यालय के भीतर ही जा सकते हैं। उसके भलावा में दफ्तर ने भीतर नहीं घुस सकने । लगाना पृलिस का पहरा बहा पर रहता है। यह वहा की एक सिसाल मैने दी है।

वाजपेयी जी ने राजकोट, ग्वालियर स्नादि कई जगहों के वारे में बताया है। मैं चाहूं ना कि स्नाप इस पर गंमीरता के साथ गौर करें। जैसे श्री राम सहाय पाढें में कहा कि ये बाबुं गि हडताल करेंगे तो हद से हद कलम-पटक हडताल करेंगे। मैं कहन चाहता हू कि सगर इस पर साप गंभीरता के साथ विचार नहीं करने है तो ये बाबु के बल कलम-पटक झान्दोलन नक न रहकर, यं की सरकार-पटक सान्दालन तक न पहुंच जाये।

इन्ही शब्दो के साथ मैं अपनी बात कहूना चाहता रूं।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): Mr. Chairman, Sir, I share the concern of Mr. Atal Bihari Vajpayee and other hon. members who have made their observations on this particular problem. So far as the issues are concerned, there are four salient features first, withdrawal of the police cases, second, break in service, third, pay cut; and fourth, derecognition for the Association. These are the four major issues.

AN HON. MEMBER, Suspension and termination also.

SHRI PRANAB KUMAR MUKHER-JEE, I have said, break in service. Of course, termination means permanent break in service. Anyway, these

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are the points which have been highlighted by the hon, members, and certain points have been referred to incidentally. One thing I would like to make quite clear. It is neither our irtention nor is it the intention of the Comptroller and Auditor-General to do what has been described as high-handedness and oppression. In fact, the circular detailing the manner in which the striking employees were to be dealt with was applicable to all Government employees except the Railways which were treated slightly differently and for reasons the hon. Members themselves are aware of Therefore, it is not a fact to say that employees of the C&AG offices have been treated absolutely on a different footing and have been discriminsted against the general principle which has been applied to all other Government employees belonging to Posts and Telegraphs and others.

Regarding the withdrawal of the cases, it has been pointed out on earlier occasions also on the floor of the House that where there is a definite charge of violence such as intimidation and instigating others to take part in the strike, only in those cases, the Police cases should be pursuad. Otherwise, if I remember correctly, on 30th May itself, instructions was issued to various competent authoraties at the lower administrative level to Teview these cases and see that these are not being applied universally the all striking employees

SHRI S. M. BANERJEE: May I ask you one thing? Withdrawal of cases may be there. But why should they be isdepended?

SHRI PRANAB KUMAR MUKHER-JEE; I am coming to that, I have noted all the points.

It is secessary to understand that it is not directly under the administrative control of the Finance Ministry though we are accountable partly for its functioning. Practically, the C&AG is accountable to the Parliament to some extent so far as his services and other things are concerned through the Ministry of Finance, but, he enjoys a constitutional position as has been highlighted by the hon. Members themselves, Therefore, I would like to submit my observations and would like to clarify the position as it is to-day.

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Regarding the break in service also, the same principle has been applied and in fact, when these issues came before the government. In fact the striking employees are divided into categories: (1) belonging to the aggressive categories and (2) employees belonging to the submissive categories who merely complied with the call of the strike Therefore, in all these cases, for the time being, action was taken against them. Certain penalties were imposed. But, later on, at a subsequent stage, after review, it was withdrawan. If I quote some of the figures, you yourself would come to the conclusion that it is not a fact that the Government has not taken any action and has not reviewed the position.

Regarding the number of employees arrested by the Police against whom cases are pending in the courts, it was originally 57. Now it has come down to 53-of course, not much, because of reasons I have already mentioned Here in this case I would like to have one clarification from Mr. Vajpayee. While replying to the discussion, he can give it. Someone has quoted a charge-sheet from the Police. There he says that the Police had nothing to complain against the employee Here I would like one point to be clarified. It is for the Police to take action for violent activities. If Police people do not find anything violent against the man, how the man can be prosecuted against? I would like it to be clarified on this point and I would like to know what the position is. So far as the employees under suspension are concerned, I have said, this number which was over hundred on 30th April has come down

to 77. We have issued instructions saving that in those cases where intimidation and other types of violence and violent activities were indulged in, they should be caught, and if there were specific charges against them, they should be prosecuted. Regarding the number of employees whose services were terminated originally this was 96 and now it is 91 and regarding number of employees whose pay was cut, instead of 7180, now it is 6571, and in regard to number of employees in whose cases break in service was ordered, instead of 3636 it is now 2236. And regarding the court cases by the employees against the termination order or suspension order, that does not affect the position, so far as the present discussion is concerned. And, I may say clearly, it is not a fact that Government has taken a rigid attitude, or that they are sitting tight over it. It is not at all correct. The hon. Member asked regarding pay-cut why for three days, pay cut was ordered. It is not correct to say, this was a token strike for 10th alone. When the strike notice was given that notice was given for an indefinite strike. It said so. And it started from the 10th. 11th was Second Saturday; 12th was Surday, if I remember correctly. And they resumed duty on the 13th Monday. So, it is not a fact that it was only a token strike for one day on 10th only. The notice of strike was for an indefinite period. I may repeat it, the notice was for an indefinite period. But the strike fizzled out. That is also the position.

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SHRI S. M. BANERJEE: Shri Morarii Desai said he is going on indefinite
hunger-strike. This indefinite hunger
strike is also broken. The strike was
withdrawn. How could it be indefinite strike when holidays are intervening?

SHRI PRANAB KUMAR MUKHER-JEE: We have ideas about indefinite strike and definite strike and strike usually does not come to an end in one day and Mr. Banerjee knows much bester than I do and when I was almost a school-boy he had so many indefinite strikes and so many definite strikes. The strike notice said indefinite atrike. It was not as if it was one day's token strike.

SHRI DINEN BHATTACHARYYA:
They gave notice for indefinite strike
but it is also a fact that they withdrow the strike by sending timely
intimation to the Government saying
that they are going back to their services.

SHRI ATAL BIHARI VAJPAYEE: They could not have done it earlier on 11th and 12th—they were holidage even if they wanted to go they could not have come holidays. So, first opportunity was on 13th.

MR. CHAIRMAN: On those days Government would not have known whether the strike was Indefinite or not

SHRI ATAL BIHARI VAJPAYBE.
Now they know.

SHRI PRANAB KUMAR MUKHER-JEE, My point is this,

Regarding the break in service and suspension also, the points related only to the aggressive strikers in that State Let us come to the biggequestion as to what should be our attitude now. It has been pointed out while replying to the questions on eather occasions that the case was not So far as derecognition is closed. concerned, Shri Vajpayee and hon. Members are aware that the association has not been derecognised. The notice has also not been withdrawn. Ultimately, it was decided at a certain stage by the Cabinet-the Cabinet ingtructed the Munister in charge of the Department of Administrative Reforms and Personnel—that they should start dialogue with the employees. That discussion will take place. When it takes place, it would not be confined only to the issue of recognition or derecognition but also to the issue of having joint consultative machinery and other issues. I hope that will give us an opportunity to review all other cases in which we can take an overall view of the situation.

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[Shri Pranab Kumar Mukhar]ee]

It is not possible for me just at the moment to commit what type of decision Government can take. But, we expect that if a dialogue starts or if we initiate a discussion, it would be possible for us to come to a decision.

SHRI DINEN BHATTACHARYYA: Let us know when that dialogue will take place.

SHRI PRANAB KUMAR MUKHER-JEE. That will start very soon. That I can tell you. We can say that we can discuss the problems across the table and many of the problems could be sorted out during discussions.

The last point which Mr. Mehta and Shri Mavalankar mentioned was about Shri Mavalankar mentioned was about the House by Shri Y. B. Chavan when he was Finance Minister. Sir, it is not a misleading information. So far as clarification is concerned, I am explaining it.

SHRI S. M. BANERJEE. He has been removed from that Ministry only because of this!

SHRI PRANAB KUMAR MUKHER-JEE. The position is this. When actuelly arrests and other actions took place, it was on the 7th June and not in the month of May-on 10th That was in connection with action that took place on 10th of May. Therefore it was a continuation of the action. The 7th June and the earlier incidents are as a consequence of the strike of 10th May and subsequent action taken. If he says that action taken on 7th June was a continuation of the action of 10th May and tries to emphasise it to be so, I say that it is an action in chair it is not an isolated one. 7th June is not an isolated incident.

I hope I have covered all the points which the hon. Members have raised,

SHRI P. M. MEHTA. Because the service of one employee was terminated, the minds of other employees were agitated.

भी घटल विहारीवाजपेयी (ग्वालियर): सभापति जी, मंत्री महोदय ने यह स्पष्ट नहीं किया कि जिन कर्मचारियों के विषद डी० प्राइ० प्रार० के प्रन्तर्गत केसेन चलाये जा रहे है, वे केसेज राज्य सरकारें चला रही है भीर राज्य सरकारों ने मलग भलग नीतियां प्रपनाई है। रेल्वे कर्मचारियों की हडताल के सम्बन्ध में गृह मंत्रालय की घोर से सभी राज्य सरकारों को कछ निदेश दिये गये थे, क्याइन कर्मचारियों के बारे में कोई निदेश नहीं दिये गये ? डी० धाइ० धार० के ग्रन्तर्गत कें**म चलेयान चले—**-इस का निर्णय कोन करेगा. क्या राज्य सरकारी पर छोड ६या जायेगा ?

SHRI PRANAB KUMAR MUKHER-JEE I clarified the position that so far as the Audit and Accounts department's employees are concerned, they are treated on par with the other Government employees and not with the railway employees. been treated separately. They have

श्री घटल बिहारी वाजपेयी: समापति जी मंत्री जी ने जो स्पष्टीकरण किया है, उस के बाद भी स्थिति स्पष्ट नही हुई ...

श्री रामवतार झास्त्री (पटना) : भीर ज्यादा धुमिल हो गई है।

श्री भटल बिहारी वाजपेयी : लेकिन मैं दो तीन बाते कहना चाहता हं। पहली बात तो यह है कि मंत्री महोदय ने जो घोषणा की है कि काम्पटोलर एण्ड माडिटर जैनरल से कहा गया है कि वे कर्मचारियों के प्रति-निधियों से वार्ता झारम्भ करें । इस का में स्वागत करता हं---देर से सही, लेकिन एक ठीक कदम उठाया गया है। परन्तु इस बात का स्पष्टीकरण उन्होंने नहीं दिया कि यह वार्ता बन्द क्यों की गई थी ? 1968 से यहां डिपार्टमेन्टल कान्सिल और ज्वाइन्ट कन्सलटेटिव मशीनरी काम नहीं कर रही हैं। यह काम्पदोलर एण्ड ब्राडिटर

है।

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मंत्री महोदय ने कहा कि ग्रीर चार्जशीट मदालत में नही है तो फिर कर्मचारियों पर मुकदमा कैसे चल सकता है । सभा-पति जी भाप स्वय वकील है भाप जानते है कि मुकदमा दायर हो सकता है, कमं-चारियों को नीकरी मे निकाला जा सकता सकता है - चाहे बाद में भ्रदालत उसक. भले ही रिहा कर दे। लेकिन तारीखे पड सकती है कर्मचारी परेशान हो सकते है भ्रदालत में उन को घसीटा जा सकता है।

श्री प्रसन्नभाई मेहता ने जो चार्जशीट पढ़ कर सूनाई, उस की कापी मेरे पास भी है। पुलिस कही नही कहती कि राजकोट में कर्मचारियों ने कोई हिसा की। उनका इतनाही कहना है कि उन्होंने नारे लगाये। पुलिस तो वहां भ्राने को भी तैयार नहीं थी, लेकिन इन के माफिसर महोदय खद थाने गये, कर्मचारियों के विरुद्ध ही । प्राई । प्रारं का मामला दर्ज करने के सिये पुलिस को मजबूर किया। चुकि मामला डी० झाइ० झार० में दर्ज हुझा था इस लिये उन को मर्विस में सस्पेण्ड कर दिया गया। ध्रव भले ही केस ग्रदालत में चले और बाद में रह हो जाय, लेकिन धाज को विकटिमाइबेशन हो रहा है उस का इलाज क्या है ? मैं यह चाहता हं कि

माप जरूर डायलीग कीजिये लेकिन काम्प-ट्रोलर एण्ड झाडिटर जैनरल को यह कहा जाना चाहिये कि वे हर मामले पर सहानुभृति के साथ विचार करें।

एक प्रश्न जो में पहले नही उठा सका , उस की क्रो क्रब क्रापका ध्यान दिलाना चाहता हं। कुछ कर्मचारी टेम्परेरी थे, उन की सर्विसिज को टर्मिनेट कर दिया गया, भव उन का कोई पूछने वाला नहीं है। वे प्रपना दुखड़ा किस के सामने रोये। उन्होंने हड़ताल में भाग लिया था-पह ठीक ₹

श्री ऐस० एम० बनर्जी: उनका दुखड़ा मिनिस्ट पुन सकते है. जिन की सर्विस भी ऐसी ही है।

श्री भ्रटल बिहारी वाजपेयी : भ्राप ठीक कर रहे है। सभापति महोदय भै चाहना हुं कि जब मभी कर्मचारियों के मामलों पर विचार किया जा रहा है तो उन में जो ऐसे कर्मचारी थे, जो टॅम्पररी थे जिन को भाप एक महीने के नोटिस पर निकाल सकते **है**

श्री विनेन भट्टाचार्यः बहुत से गवर्नमेन्ट सक्टम तो सालों से टंम्परेरी है।

भी घटल बिहारी बाजपेयी . सी० पी० डल्०डी॰ भीर रेल्वेमेंतो 27-27 साल से कर्मचारी टैम्परेरी चल रहे हैं रिटायर होने के समय तक भी टम्परेरी ही रहते हैं। ए० जी० आफिस में भी ऐसे कर्मचारी ये जो ग्रस्थायी ये ग्रीर जिन्हे नीकरी से निकाल दिया गया , ग्राज उन के मामलों पर कोई भी विचार करने को तैयार नहीं है । मै बाशा करता हूं कि जब बात चीत चलेगी तो कर्मकारियों के प्रतिनिधि इस मामले को उठायेंथे, इस

[आं प्रटल किहारी वाक्येको] सिने आत फाल्फ्ड्रोसर एक मार्किटर जनरस से कहें कि वे इस में सहा-नुकृति का रवैया प्रथमायें।

. बड़ि एक ० एम० वनवीं : उन को एक बार : यहाँ में आहर्व ::

की घटल बिहारी वाजपेयी : प्रभी मंत्री महोद्रय ने कहा कि रेस्बे कर्मचरियों का मामला प्रलग है और बाकी के सब कर्म-भारियों के लिये जो भाग हिदायतें दी गई हैं बे ए० और कर्मचारियों के झाफिस पर भी साग् होंगी । श्री बनर्जी ने सभी बतलाया बा कि इन्कम टैक्स में 5 कर्मचारियों के: विषद्ध कर्मवाही हुई थी, पी०एण्ड टी० में 40 कर्मचारियों के विरुद्ध कार्मवाही हुई थी. प्रिन्टग एण्ड स्टेगरीन में 22: कर्मवारियों के विरुद्ध कार्यवाही हुई थी, सब को जापस के जिया गया । धगर रेस्के कर्मचारियों को भागछोड़ भी दें तो पी० एण्ड टी०. इन्कम टैक्स. प्रिन्टिग एण्ड स्टेंशनरी डिपार्टमेंन्ट के जो कर्म वारी थे, उन को बापस से लिया गया तो क्या कारण है कि ए॰ जी॰ प्राफिस के कर्म पारियों को बापस न लिया जाय। इस का मतकाब है: कि समान भूषना नहीं है भीर यदि है तो साम्पद्रोत्तर एष्ड प्राडिटर बैनरल उस का पालन नहीं कर रहे हैं।

मंत्री महोदय का यह कहना काली तहीं है कि हमारा इरावा मण्डा है हमें इरावे को नहीं देखवा है. हमें माजरण को को देखका है । इसने नेक कै सगर मायरण बोयपूर्ण है तो कर्मश्रारियों को रख्य नहीं निक्त सकती। नेवा निबंधन है कि को की हिरानों कारी की वहें हैं, वे कान्यक्रोकर एक पाडिटर जैनरल के कार्यकर्तों में ठीक तरह से साय, हों---इस पाधार पर हम को देखना होगा।

मंत्री महोवय ने से कट का मामका उठाया उन्न मा यह कहना ठीक है कि बी र में इस से इन्कार नहीं कर सकता कि बहु इन्हे-फिनिट स्ट्राइक का नोटिस या, नेकिन तान्दीय 13 को नोटिस वाप्रस से सिया गया। अब सरकार को नीनियन्ट क्यू नेना चाहिते। ता॰ 11 थीर 12 को छुट्टी बी, कर्मचारी यदि चाहते तो भी काम पर बापस नहीं प्रासकते थे, दफतर बन्द थे...

भी एस॰ एम॰ वनवीं: छुट्टी के दिन जाते तो गिरफतार हो जाते।

को सदस विहारी वालयेथी: गिरफतार
नहीं भी होते तो जी वे काम नहीं कर सकते
वे । इस किये जब उन्होंने देवा कि हड़ताल
को ज्यादा समर्थन प्राप्त नहीं है भीर
इमारी भी उन को सलाइ-यही थी कि प्राप्त ने
हड़ताल कर के अध्यक्ष नहीं किया; तो यह
ता॰ 11 और 12 की तन्यवाह उन्हें कायसे दे
वी जाय। परसनल डिपार्टमेन्ट ने इन्कमटैक्स वालों से पूछा था, तो यही जलीरफिकेशन दिवा-वया: कि ता॰ 11-भीर-12
की तन्यवाह इस्त नहीं की जानी थाहिये।
इस पर भाग जरा उदारता से विचार करें
और कम्प्टोलर एँड आदिटर जनरल को कुई

381 Victimisation of VASIAKNA 18, 1897 (SAKA) Victimisation of 382 C. & A. G. Employees (M) C. & A. G. Employees (M)

किं वे प्रपना रवैया बदलें। पिन्सक एकाउंट्स कमेटी की बैठकों में भाग लेने के लिए पासियामेंन्ट हाउस वे भागा करते हैं।

सभापति महोदय: 13 को जब उन्होंने बापस लिया तो उस में क्या उन्होंने यह कहा कि इस यह 11 से बापस से रहे हैं? या क्या कहा. 10 से बापस ने रहे हैं? श्री घटल विहारी वालपेयी: 10 को हड़ताल हो चुकी थी। आप तो कानून वाली बात कर रहे हैं । वह कड़ जी बेते कि 10 से वापस ने रहे हैं तो 10 तो बीत चुका था। अब तीर निकल चुका है इस लिए 11-12 के बारे में सहाबुधूति के साथ विवार होना चाहिए!

18.31 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, May 9, 1975/Vaisakha 19, 1897 (Saka).